

Central Administrative Tribunal
Principal Bench

O.A. No. 1104 of 2001

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New Delhi, dated this the 2nd May, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Nooruddin Ashraf,
S/o late Shri Sayed Ayub Ashraf
2. Shri K.K. Prasad,
S/o late Shri Durga Prasad
3. Shri V.K. Chawla,
S/o late Shri F.C. Chawla
4. Shri Dharinder Kumar
S/o late Shri R.M. Lal
5. Shri A.P. Singh
S/o Shri Keshari Prasad
6. Shri Vijay Kumar
S/o late Shri Gopi Nath
7. Shri R.K. Sahni,
S/o late Shri M.R. Sahni
8. Shri S.K. Patel,
S/o Shri K.D. Patel
9. Shri A.K. Puri,
S/o late Shri Madan Mohan Puri
10. Shri A.M. Chand,
S/o Shri Isaac Chand
11. Shri G.P. Sharma
S/o late Shri S.N. Sharma

All are working as Dairy Supervisors
in Delhi Milk Scheme, New Delhi ... Applicants

(By Advocate: Shri S.C. Luthra)

Versus

1. Union of India through
the Secretary,
Ministry of Agriculture,
Dept. of Animal Husbandry & Dairying,
Krishi Bhawan,
New Delhi.
2. General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110008. ... Respondents

ORDER (Oral)S.R. ADIGE, VC (A)

(2)

Applicants seek a direction to Respondents to take a decision on the implementation of ACP Scheme within a specified time frame and for a further direction to dispose of their representations dated 16.7.2000, 1.11.2000, 16.12.2000 and 26.12.2000 by a reasoned and speaking order.

2. We have heard Shri S.C. Luthra for applicants.

3. Shri Luthra has drawn our attention to Para 4.10 of the O.A. in which he states that a reference has been made by Respondent No.2 to Respondent No.1 on 23.10.99 recommending application of ACP Scheme to applicants on which no decision has been reportedly taken and the applicant's aforesaid representations have not been disposed of as yet by Respondents.

4. If these submissions are correct we dispose of this O.A. at this preliminary stage with a direction to Respondents to take a decision on the reference said to have been made by Respondent No.2 to Respondent No.1 on 23.10.99 and also dispose of applicants' aforesaid representations by means of detailed, speaking and reasoned order as

expeditiously as possible and preferably within three months from the date of receipt of this order under intimation to applicants.

5. Thereafter if any grievance still survives it will be open to applicants to agitate the same through original proceedings in accordance with law, if so advised. No costs.

6. Let a copy of this O.A. be placed along with this order.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

karthik